

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited, ICICI HFC Tower, (Andheri, Kuria Road, Andheri (East), Mumbai - 400059), India		[See proviso to rule 8(6)] Notice for sale of immovable assets						
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction and Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As what is", and "Whatever there is", as per the brief particulars given hereunder;								
Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs, Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
(A)	(B)	(D)	(C)	(E)	(F)	(G)	(H)	(I)
1.	Kusum Devi (Borrower) Nishant (Co-Borrower) Loan Account No. LHMRTO00001492719	Plot of Kharsa No. 479, Village Kasampur Khedi Kasampa Tehsil Shamli, Dist. Shamli, Uttar Pradesh.	Rs. 8,43,186/- November 29, 2024	Rs.10,28,619/- Rs.1,02,862/-	December 20, 2024 11:00 AM 03:00 PM	December 27, 2024 02:00 PM 03:00 PM	December 26, 2024 before 05:00 PM	Physical Possession
2.	Manikant Kumar (Borrower) Anshu Kumari (Co-Borrower) Loan Account No. LHDKB00001397649 LHDKB00001398791	Built Up Upper Ground Floor (Front Side Northern Portion) Without Roof Rights of Property No. 91 Out of Kharsa No. 281 Situated Village Nawada and Mozra Hastal Colony Known as Vipin Garden North Block Uttam Nagar New Delhi- 110059	Rs. 22,35,056/- November 29, 2024	Rs.20,26,620/- Rs. 2,02,662/-	December 20, 2024 11:00 AM 03:00 PM	December 27, 2024 02:00 PM 03:00 PM	December 26, 2024 before 05:00 PM	Physical Possession
3.	Sri Bhagwan (Borrower) Navita. (Co-Borrower) Loan Account No. LHPTU000001524223 LHPTU000001524581	Residential House bearing No. C-1598, Block No. C, Residential colony known as Palam Vihar, situated at Village Chauma, Gurugram, Tehsil & Dist. Gurugram, Haryana	Rs. 79,74,585/- November 29, 2024	Rs. 90,02,470/- Rs. 9,00,247/-	January 09, 2025 11:00 AM 03:00 PM	January 16, 2025 02:00 PM 03:00 PM	January 15, 2025 before 05:00 PM	Physical Possession



OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-III, DELHI

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

DATE: 04.12.2024

T.R.C. No. 56/2022

SALE PROCLAMATION

UNION BANK OF INDIA VS HULAS RAHUL GUPTA

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE

TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

1. Union Bank of India, M-11, 1st Floor, Middle Circle Connaught Circus New Delhi-110001
Vs
1. Hulas Rahul Gupta S/O Bhushan Kumar Gupta, C 12 Friends Colony, East New Delhi-1100065.
Also at:- 460, Lakeshore Road, Beaconsfield Quebec H9W4H9 Canada, Non India State, Non India.
Also at:- C 12 Friends Colony, (East) South New Delhi-1100065.
2. Smt. Priya Desh Gupta, W/o Late Bhushan Kumar Gupta
As legal heir of Sh. Bhushan Kumar Gupta C 12 Friends Colony, East New Delhi-1100065.
Also at:- 460, Lakeshore Road, Beaconsfield Quebec H9W4H9 Canada, Non India State, Non India.
3. Ms Indosolar Ltd ISL, Ro C 12 Friends Colony, East New Delhi-1100065.
Also at:- 3C 1 Ecotech II Udyog Vihar Gautam Buddha Nagar, Uttar Pradesh-201306.

Whereas you have failed to pay the sum of **Rs. 10458674787 (Rupees Ten Forty Five Crore Eighty Six Lacs Seventy Four Thousand Seven Hundred Eighty Seven Only)** as become due from you as per Recovery Certificate drawn in OA No. 35/2020 passed by the Presiding Officer, Debts Recovery Tribunal-III, Delhi along with interest @ 10% p.a. simple from the date of filing of this O.A. 35/2020 as per certificate.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

Notice is hereby given that in absence of any order of postponement, the said property shall be **sold on 02.02.2025 between 3.00 PM to 4.00 PM** (with auto extension clause in case of bid in last 5 minutes before closing, if required) by M/s. C-1 India Pvt. Ltd., Guf Pterochrom Building, Building no. 301, Udyog Vihar Phase-2, Gurugram, Haryana-122015. Tel.: +91 7291981124/25/26 Landline: 0124-4302020/21/22/23 Contact person Sh. Vinod Chauhan, Mobile No. 9813887931 email: support@bankeauctions.com. Website <https://www.bankeauctions.com>

In case of any query & inspection of the property, intending bidder may contact Mr. Ashwani Kumar Bharti, Chief Manager Having M: 7506145062 at Stressed Assets Management (SAM) Branch, Unit No 603 B Connecticut Tower, Bhav Bhuti Marg, Opp. New Delhi Railway Station, Ajmeri Gate Side, New Delhi-110001. E-mail- ubin090606@unionbankofindia.bank.

The sale will be of the property of the defendant above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

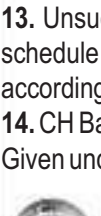
1. The description of properties, Reserve Price and EMD are as under:

S.No.	Property particulars	Reserve Price	EMD
1.	Property bearing no.14-A/10, 2nd Floor with terrace rights, WEA, Karol Bagh, Pussa Road New Delhi admeasuring 15-2/3 yards x 11-5/6 yards.	Rs. 3,15,00,000/-	Rs. 31,50,000/-

The property shall not be sold below the reserve prices:

2. The amount by which the biddings are to be increased shall be **Rs. 1,00,000/- (Rupees one lakh Only)**. In the event of any dispute arising as to the amount of bid, or as to the bidder, the property shall at once be again put up to auction.
3. The highest bidder shall be declared to be the successful highest bidder. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so.
4. EMD shall be deposited by 30.01.2025 at 04:00 PM way of DD/pay order in favour of RECOVERY OFFICER-I, Debt Recovery Tribunal-III, Delhi in the sealed cover. EMD deposited thereafter shall not be considered for participation in the e-auction.
5. The copy of PAN card, Address proof and identity proof, E-mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals. In the latter case, they shall be required to deposit their authority, and in default their bids shall be rejected. In case of the company copy of resolution passed by the board members of the company or any other document confirming representation /attorney of the company and the receipt/counter file of such deposit should reach to the said service provider or CH Bank by e-mail or otherwise by the said date and hard copy shall be submitted before the **RECOVERY OFFICER-I, DRT-III, New Delhi**.
6. The successful highest bidder shall have to deposit **25%** of his final bid amount after adjustment of EMD by next banking working day i.e. **by 3:00 P.M.** in the said account as per detail mentioned in para above.
7. The successful highest bidder shall deposit the balance **75%** of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above. In addition to the above the successful highest bidder shall also deposit poundage fee with RECOVERY OFFICER-I, DRT-III @ 2% upto Rs. 1,00,00/- and @ 1% of the excess of said amount of Rs. 1,00,00/-through DD in favour of The Registrar, DRT-III, Delhi.
8. Property/hypothecate vehicle shall remain open for **inspection by prospective bidders on 27.01.2025 from 11.00 a.m. to 4.00 p.m.** Aforesaid authorized officer will make necessary arrangement for inspection by the prospective buyers.
9. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale may if the undersigned thinks fit be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
10. The property is being sold on **"AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS"**.
11. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.
12. There is no detail of revenue/encumbrance or claim against the properties in the knowledge of undersigned at this stage. However, prospective bidders are advised to make their own due diligence w.r.t dues of electricity/water/house tax bills or any other encumbrance etc., in their own interest, before deposit of EMD.
13. Unsuccessful bidders are directed to file an application along with identity proof in the Registry of DRT-III on or before the next schedule date of hearing of the RC for refund of their EMD which shall be refunded on the schedule/subsequent date of hearing of the RC accordingly.
14. CH Bank is directed to authenticate and check the veracity of details given herein.

Given under my hand and seal on this **05 December, 2024**.



(AJAY BARDHAN)
RECOVERY OFFICER-I, DRT-III, DELHI.



INDIAN OVERSEAS BANK

E-Auction UNDER SARFAESI Act , 2002. On 15.01.2025

Regional Office: Building No. 80, First Floor, Near BSNL Office, Tejarhi Crossing, Meerut -250005. Ph. 0121-2761701, 2762124. Fax: 2761703

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF PROPERTIES.

Sale of Immovable property/ies mortgaged to Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) Whereas the Authorised Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to release the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://baanknet.com>)

S. No.	Branch	Name of the Account	Bank Dues as on	Securities	Reserve Price	EMD/ Bid Multiplier	Branch Contact Details
1.	RG College Branch Chhipi Tank, Meerut -250001	Borrower: 1. GULSHAN ENTERPRISES Permanent Address- Ground Floor 99, Khair Nagar , Meerut Uttar Pradesh 250001 Communication Address- 285/6 , Gali No 6, Thapar Nagar , North Patel Nagar Meerut- 250002 Office Address- Ground Floor 99, Khair Nagar , Meerut -250001 2. Rishabh Kalra Permanent Address- 285/6, Gali No 6, Thapar Nagar , North Patel Nagar Meerut -250002 Communication Address- 285/6 , Gali No-6, Thapar Nagar , North Patel Nagar Meerut- 250002 Office Address- Ground Floor 99, Khair Nagar , Meerut 250001 Guarantor: Gunjan Kalra W/o Amrik Lal Permanent Address- 285, Gali No 6 , Thapar Nagar Meerut -250001 Communication Address- 285, Gali No 6, Thapar Nagar , North Patel Nagar , Meerut 250002 Office Address- 285, Gali No 6 Thapar Nagar , Meerut 250001	Rs. 22,81,030.00 as on 07.12.2024 + further interest & other charges.	MPL No. 347, Old No 318, 286/1 than 467 North Patel Nagar, Thapar Nagar , Gali No . 6, Meerut, Uttar Pradesh admeasuring 81.94 Sq. Meters. Bounded:- East: 16 ft 7-1/2 Inch adjoining 15 ft wide road, West: 16 ft 7-1/2 Inch adjoining Gundwara, North: 53 ft 1 Inch Adjoining House of Rajesh Juneja, South: 53 ft 1 Inch Adjoining House of Manoj Kalra and Randhir Kalra S/o Tilak Raj Kalra Owners – Rishabh Kalra and Gunjan Kalra Note- This property is also Mortgage in Housing Loan (280303464000018) of Rs. 20.00 Lakhs , Current O/s as on 07/12/2024 Rs. 18,06,029.86/- (Rupees Eighteen Lakhs Six Thousand Twenty Nine and Eighty Six paisa Only) , Which was availed in the name of Rishabh Kalra and Gunjan Kalra for IOB RG College Branch.	Rs. 67,43,000.00 (inclusive of Tax)	Rs. 6,74,300.00 (Bid Multiplier Rs. 25000)	Indian Overseas Bank RG college Branch (2803), RG Inter College Chhipi Tank , Meerut U.P. E-mail- lob2803@lob.in , Branch or Mr. Sawan Kumar (BM) 8925952803

Date of E-Auction 15.01.2025 Time of E-Auction : 11.00am to 1.00 pm with auto extension of Ten minutes till sale is completed. EMD may be deposited till 14.01.2025 (before 5.00 PM) - All Property are under Symbolic Possession. The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorised Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies inspect & satisfy themselves. *Properties can be inspected on 16.12.2024 to 17.12.2024 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)
 The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider <https://baanknet.com>

FOR DETAILED TERM AND CONDITIONS PLEASE VISIT WEBSITE <https://baanknet.com> and for bidder Registration <https://baanknet.com>

This Notice is also to be treated as 30 days Statutory sale notice (Subsequent sale) to borrower and Guarantors (L/Rs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 10.12.2024

Place: MEERUT

Authorised Officer Indian Overseas Bank

